



2025:DHC:850-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of Decision: 10.02.2025*

+ W.P.(C) 1620/2025

WAMAN MAHENDRA NAVNATH

.....Petitioner

Through: Mr. Mandeep Baisala & Mr.  
Yashpal Singh, Adv.

versus

UNION OF INDIA

.....Respondent

Through: Mr. Sandeep Tyagi, SPC with  
Mr. Jitender Kumar Tripathi,  
Adv.  
Mrs. Leela V.-AC & Mr.  
Prahlad, Mr. Amit, Mr. Atul-  
CISF.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE SHALINDER KAUR**

**NAVIN CHAWLA, J (ORAL)**

**CM APPL.7903/2025**

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

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3. This petition has been filed by the petitioner, praying for the following relief:



*“A direction to the Standing Screening Committee of the Respondent/CISF at CISF Headquarters, New Delhi to decide the correctness/antecedents of the documents produced by petitioners no.1 to 10, showing proof in support of the fact that no case/FIR is pending against them, within two weeks, as no cases, whatsoever, are pending against the petitioners herein.”*

4. It is the case of the petitioner that the petitioner had applied for the post of Constable (General Duty). By a communication dated 21.01.2025, it has been informed to the petitioner that his case has been referred to the Standing Screening Committee on the ground that he was found to be involved in a criminal case before joining the Central Industrial Security Force.
5. The learned counsel for the petitioner submits that the respondent has failed to appreciate that the petitioner already stands acquitted of the said criminal case *vide* an Order dated 10.12.2021 and there is no other criminal case pending against the petitioner.
6. The petitioner has filed the present petition as the delay in taking a decision by the Standing Screening Committee may cause further complications in the service profile of the petitioner, if the petitioner is eventually to be appointed.
7. Issue notice.
8. Notice is accepted by the learned counsel for the respondents, who submits that the petitioner has not submitted any documents in support of his above assertion.



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9. Without in any manner expressing any opinion on the merits of the petition or the claim of the petitioner, as we agree that any delay in taking a final decision by the Standing Screening Committee can lead to further complications in the service profile not only of the petitioner but also of his other batch mates, we direct the Standing Screening Committee to consider the case of the petitioner within a period of four weeks from today and pass a speaking order. The decision thereof be communicated to the petitioner within a period of one week thereafter. If the decision of the respondent/Standing Screening Committee is against the interest of the petitioner, it shall be open to the petitioner to challenge the same in accordance with law.

10. The petition is disposed of with the above directions.

**NAVIN CHAWLA, J**

**SHALINDER KAUR, J**

**FEBRUARY 10, 2025/ab/kp/IK**

*Click here to check corrigendum, if any*